

**Central Administrative Tribunal
Principal Bench**

**CP No.384/2018 in
OA No.1708/2016**

New Delhi, this the 17th day of August, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Manoj Kumar Bajpai, Dy. Director of Airworthiness
Aged About 47 years,
S/o Shri Bhoop Narayan Bajpai,
R/o A 64 (SF) ashoka enclave part -II, Sector 37
Faridabad 121003 Haryana
(Posted at O/o DDG NR New Delhi.)
2. R.K. Anand, Asstt Director of Airworthiness
Aged About 41 years,
S/o Dr. K.S. Anand,
R/o 293 GF bank Enclave, laxmi nagar New Delhi
110092
(Posted at O/o DDG NR New Delhi)
3. S.V.R. Vadapalli, Dy. Director of Airworthiness
Aged About 54 years,
S/o Shri Satyanarayana Murty,
R/o E3 NAA colony opp old airport
Meenambakkam Chennai 600027
(Posted at O/o DDG SR Chennai.)
4. B.K.S. Rathore, Dy. Director of Airworthiness
Aged About 55 years,
S/o Shri Satya Pal Singh Rathore
R/o 618, sector 4 R K Puram New Delhi 110022
(Posted at O/o DDG NR New Delhi)
5. Shanker Lal, Dy. Director of Airworthiness
Aged About 51 years,
S/o late Ranjit Lal,
R/o Laxmi bai nagar New Delhi
(Posted at O/o DDG NR New Delhi)

6. M. Devula, Asstt. Director of Airworthiness
 Aged About 41 years,
 S/o Mudavath bhekya,
 R/o Tellaralla pally thanda
 (Posted at O/o DGCAHQ New Delhi)

7. L.N. Bussa, Asstt. Director of Airworthiness
 Aged About 57 years,
 S/o Ramulu Bussa,
 R/o DGCA Qtrs Mumbai
 (Posted at O/o DDG WR Mumbai) Applicants

(By Advocate: Shri M.K. Bhardwaj)

Vs.

1. Shri B.S. Bhullar
 Director General of Civil Aviation,
 Technical Centre, Opposite Safdarjung Airport
 New Delhi -110003.
2. Shri Rajiv Narayan Choubey
 Secretary, Ministry of Civil Aviation
 Rajiv Gandhi Bhawan,
 New Delhi-110003.
3. Shri B.P. Sharma, Secretary
 Ministry of Personnel , Public Grievances &
 Pensions, Department of Personnel & Training,
 North Block, New Delhi-110001. Respondents

(By Advocate: Shri R.K. Sharma)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

The applicant filed OA No. 1708/2016 before this Tribunal claiming certain reliefs. The OA was disposed on 13.05.2016 directing respondent Nos. 1 and 2 therein to dispose of the representation dated

27.04.2016 submitted by the applicant within a period of three months.

2. This Contempt case is filed by the applicant alleging that the respondents did not comply with the directions of this Tribunal.

3. On behalf of the respondents, a compliance affidavit is filed. It is stated that on consideration of the representation submitted by the applicant, a detailed order dated 14.08.2017 has been passed. A copy thereof is placed on record.

4. Heard Shri M.K. Bhardwaj, learned counsel for the applicant and Shri R.K. Sharma, learned counsel for the respondents.

5. The only direction issued by this Tribunal in the OA was to pass orders on the representation submitted by the applicant. Once the respondents have passed an order on that representation, the Order passed by this Tribunal in the OA, stands complied with. In case the applicant is not satisfied with the disposal of his representation, it shall be open to him to avail his remedy in accordance with law.

6. This Contempt Petition is accordingly closed. There is no order as to costs.

(Pradeep Kumar) (Justice L. Narasimha Reddy)
Member(A) Chairman

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